

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated: 9 SEP 1993

APPLICATION NO(S) 712 of 1993

APPLICANTS: Smt. Narmadadevi

TO.

RESPONDENTS: General Manager,  
Southern Railway and Others.

- ① Sri. J. M. Umesh Murali, Advocate, No. 72, Subhas Complex,  
Avenue Road, Bangalore-2.
- ② The Divisional Personnel Officer, Southern Railway, Mysore.

Subject:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/~~STAY/INTERIM ORDER~~, passed by this Tribunal in the  
above said application(s) on 26-08-93.

*Mr. [Signature]*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

9/9/93

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 26TH DAY OF AUGUST, 1993

PRESENT:

Hon'ble Mr. Justice P.K.Shyamsundar, .. Vice-Chairman.

And

Hon'ble Mr.V.Ramakrishnan, .. Member(A).

APPLICATION NUMBER 712 OF 1993

Smt. Narmadadevi,  
Aged about 25 years,  
W/o Sri Krishnamurthy,  
Occupation: Office Peon,  
Assistant Personnel Officer,  
Southern Railway, Mysore. .. Applicant.

(By Sri J.M.Umesh Murthy, Advocate)

v.

1. The General Manager (Personel)  
Southern Railway, Park Town,  
Madras -600 003.
2. The Chief Personal Officer,  
Southern Railway, Park  
Town, Madras-600 003.
3. The Divisional Personal Officer,  
Southern Railway, Mysore.
4. The Railway Board,  
Railway Manthralaya,  
New Delhi, represented by  
its Chairman .. Respondents.

— — —  
This application having come up for admission to-day, Hon'ble Vice-Chairman made the following:-

O R D E R

Having heard the learned counsel for the applicant, we find this application to be premature. A representation is stated to have been made by the applicant to Government which is still pending and appears to be of quite recent origin. In the circumstances we do not think it proper to precipitate matters by making some order in this case. We leave open all



the questions raised for consideration herein if necessary for a further occasion so that the applicant can raise them over again. In the meanwhile the representation made to respondent-3 at Annexure-A3 will be disposed off by that authority within 3 months from the date of this order. Application is disposed off accordingly.

Let a copy of this order be sent to the Divisional Personal Officer, South Central Railway, Mysore for needful action.

Sd-



MEMBER(A)

Sd-

VICE-CHAIRMAN.

TRUE COPY

*R. Venkateswaran*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE SECTION  
ADDITIONAL SECRETARY  
BANGALORE

9/9/83

-3-

**In the Central Administrative Tribunal**  
**Bangalore Bench**  
**Bangalore**

Smt. Narmada Devi v/s. General Manager (Per), S. Railways, Madras & os

C.P.Civil Application No. .... 21 of 1994 OA 712/93 ✓

**ORDER SHEET (contd)**

Date	Office Notes	Orders of Tribunal
------	--------------	--------------------

PKS (vc)/TUR (m/a)

2-9-94

Memo filed on behalf of the Contempt petitioners stating that the contempt proceedings be dropped. we place the memo on record and the contempt petition stands dropped

Solr

m/a

Solr

**TRUE COPY**

Ge. Bhatnagar  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore